

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

IA-1182/2023, IA-1505/2021, CA-28/2021

In

IB-1075(ND)/2018

IN THE MATTER OF:

M/s. Stressed Assests Stabilization Fund Petitioner/Applicant

Vs.

M/s. J.L. Knit (India) ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the EPFO : Mr. Diggaj Pathak Adv, Ms. Shweta Sharma Adv, Mr.
Kushagra Goyal Adv

For Liquidator : CMA Sandeep Kr Bhatt, CMA Kamal Deep Tyagi

ORDER

IA-1505/2021

We have heard the submissions made by parties. The parties are at liberty to file written submissions along with lists of dates within two weeks.

List the matter for compliance **on 12.07.2024.**

IA-1182/2023, CA-28/2021

List the matter **on 12.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)